

THE HIGH COURT OF MEGHALAYA
SHILLONG

NOTICE

No. HCM. III/240/2016/Pt/_____

Dated, Shillong the 30th May 2018

It is hereby notified to all concerned that item no. 2 appearing in the Advance Cause List for 31.05.2018 of **Court No. 1**, being a Division Bench matter, stands deleted.

By order,


REGISTRAR

Memo No. HCM. III/240/2016/Pt/ 601A

Dated, Shillong the 30th May 2018

Copy for information to: -

1. *The Joint Registrar –cum– Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.*
2. *The P.S to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.*
3. *The P.S to Hon'ble Mr. Justice S. R. Sen, High Court of Meghalaya, Shillong.*
4. *The P.S to Advocate General, High Court of Meghalaya, Shillong.*
5. *The Central Government Counsel, High Court of Meghalaya, Shillong.*
6. *Mr. _____, Sr. Advocate, High Court of Meghalaya, Shillong.*
7. *President / Secretary, High Court Bar Association, Shillong.*
8. *Court Master-I for information and necessary action.*
- ✓ 9. *The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.*
10. *Notice Board.*
11. *Office File.*


REGISTRAR